

# NOTICE

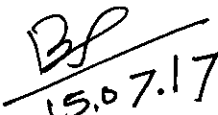
All Learned Advocates and Litigants are requested to ask for adjournments with applications only in exceptional circumstances in the matters, which are more than 5 years old and above.

All Advocates are further requested to co-operate in this respect to dispose off old matters to enable reducing pendency of this Court, in view of Hon'ble High Court Letter, dated 13<sup>th</sup> July, 2017.

COURT OF SMALL CAUSES }  
}

MUMBAI : 15<sup>TH</sup> JULY, 2017 }

By order,

  
15.07.17  
(P. B. Surve)

Registrar



AN APPEAL TO ALL PRINCIPAL DISTRICT JUDGES

You are all aware that there is a huge pendency of old cases in the State. An Action Plan to achieve 'Five Plus Zero' pendency was prepared and has been circulated as per the directions of the Supreme Court.

The Supreme Court is continuously monitoring the progress of old cases as per the 'Action Plan'. The progress reports of the Various Districts show that there is a non-compliance of the directions set out in the 'Action Plan'. A copy of progress report is enclosed herewith.

Your are required to comply with all the directions set out in the 'Action Plan'. I am looking forward for your continuous support for implementation of the Action Plan.

Wish you all the best.

Justice A.S. Oka,  
Chairman,

State Court Management Systems Committee,  
High Court,  
Mumbai.

See  
15/11/17